## NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CA No.236/2017 IN CP (IB) No. 73/Chd/Pb/2017 (Admitted matter)

## In the matter of:

Singhania International Ltd. ...Petitioner/Applicant.

Vs.

Sham Udyog Ltd. ....Respondent/Corporate Debtor.

Present: Mr. Narender Kumar Sharma, Resolution Professional with

Mr. Mohit Sharma and Mr. Sudhir Kumar Pandey,

Advocates for the applicant.

Mr. Aditya Grover, Advocate for respondents No.2 & 3. Ms. Mandeep Gujral, Advocate for statutory auditors. Mr. I.P. Singh, Advocate for Punjab & Sind Bank.

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Mr. Aditya Grover, Advocate for respondent No.2 has also filed Power of Attorney for respondent No.3. Ms. Mandeep Gujral, Advocate representing Statutory Auditors and Mr. Aditya Grover, Advocate have already filed reply to the application, copy of which was supplied to the Resolution Professional. Mr. Narender Kumar Sharma who was appointed as the Interim Resolution Professional states that he has been confirmed as the Resolution Professional in the meeting of Committee of Creditors held on 02.01.2018. Learned counsel for the Punjab & Sind Bank also submits that reply has already been filed by the bank.

The issue with regard to the handing over of the original records etc. to Resolution Professional is still pending. The Resolution

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Professional shall prepare the agenda with regard to the issues relating

to the original records and for preparing and signing of the financial

statements from the years 2011-12 onwards to be taken up in the

meeting of the Committee of Creditors. It is directed that respondents

No.2, 3 and the Statutory Auditors represented by Ms. Mandeep Gujral,

Advocate shall attend the said meeting for which notice(s) be sent by the

Resolution Professional in advance. The applicant shall place on record

the minutes of the said meeting alongwith his progress report at least

three days before the date fixed with copy advance to the counsel

opposite.

List the matter on 28.02.2018. The Resolution Professional,

however, states that he has taken over the possession of the immoveable

assets of the company which comprises of land only.

Sd/-

(Justice R.P. Nagrath)
Member (Judicial)

January 31, 2018

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